

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO : 1534**  
(TO BE ANSWERED ON THE 9<sup>th</sup> December 2024)

**DELHI DECLARATION ON CIVIL AVIATION COMMITMENTS**

1534. SMT RANJEET RANJAN

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) details of specific components and commitments made under the Delhi declaration on civil aviation adopted during the Second Asia Pacific Ministerial Conference;
- (b) details of regulatory frameworks established under this declaration;
- (c) whether any provisions have been incorporated for regional cooperation, if so, the details thereof;
- (d) whether any road-map has been prepared for implementing these provisions; and
- (e) if so, the details thereof, and if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) to (e): The specific components of the Delhi Declaration are the outcomes related to the areas deliberated in the conference held on 11th - 12th Sept. 2024 in New Delhi which include reaffirming of Asia and Pacific Ministerial Declaration on Civil Aviation (Beijing), Aviation Safety, Air Navigation Services, Aviation Security, Facilitation, Gender Equality in Aviation, Resourcing for Civil Aviation, Aviation Environment Protection and Ratification of International Air Law Treaties.

In the declaration, the Members of Asia Pacific (APAC) Region have agreed to commit their resources for effective implementation of International Civil Aviation Organisation Global Plans i.e. Global Aviation Safety Plan (GASP), Global Aviation Security Plan (GASeP), Global Air Navigation Plan (GANP) and associated Regional Plan, the resources in modernisation and innovation in Air Navigation Services to support recovery and meet future demands of air travel and new entrants, to work collaboratively through ICAO and Regional collaborative platforms, to provide resources to improve score for the effective implementation (EI) of the critical elements (CEs), sustainable sources of funding and resources to

carry out effective safety and security oversight and regulation of the aviation industry.

No regulatory framework has been established under this declaration.

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